

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR

Dated of order: 15.07.2003

OA No.71/2003

Zahoor Mohammed s/o Noor Mohammed r/o 142, Dairy Chattri,
Adarsh Nagar, Jaipur.

.. Applicant

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of Small Scale Industries, Nirman Bhawan, Maulana Azad Road, New Delhi.
2. Director, Small Industries Service Institute, 22 Godam, Jaipur.
3. Joint Development Commissioner, Ministry of Small Scale Industries, Nirman Bhawan, Maulana Azad Road, New Delhi.
4. Deputy Commissioner, Small Scale Industries, Ministry of Small Scale Industries, Nirman Bhawan, Maulana Azad Road, New Delhi.

.. Respondents

None present for the applicant

Mr. R.K.Verma, proxy counsel for Mr. Bhanwar Bagri,
counsel for the respondents.

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

Per Hon'ble Mr. M.L.Chauhan

The present application has been filed by the applicant for the following reliefs:-

- "i) to declare the action of the respondents in not making payment of balance amount of GPF of 26 months to the applicant to be illegal and unconstitutional and direct them to forthwith

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make payment of the said balance amount together with interest @ 24% p.a.

- ii) Any other order or direction which this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case may kindly be passed in favour of humble applicant including award of cost of this original application."

2. The case of the applicant is that he has not been paid full and final payment of the GPF balance for 26 months, details of which has been given in Para 2 of the application.

3. Notices of this application were issued to the respondents. Shri R.K.Verma, proxy counsel to Mr. Bhanwar Bagri put in appearance on behalf of the respondents. He has placed on record copies of letters dated 28.4.2003 and 25.6.2003 issued by the Senior Accounts Office addressed to the Assistant Director, SISI, Jaipur thereby authorising payment of final dues of remaining amount of GPF in favour of the applicant. Copies of these letters are taken on record. The learned counsel for the respondents has also placed on record true copy of the letter dated 22.5.2003 addressed to the applicant thereby stating that the Demand Draft No. 297750 dated 14.5.2003 for Rs. 8,773 as payment of GPF missing credits for the period 7/90 to 12/90 alongwith interest is enclosed and the receipt of the same may kindly be acknowledged. To the similar ^{effect} ~~fact~~ is the letter dated 10.07.2003 addressed to the applicant whereby intimating that payment of Rs. 17,183 towards GPF missing credit for the period 4/69 to 2/76 alongwith interest, is ready and the may be be collected from the office on any

working day. Copies of these letters are also taken on record.

4: In view of the subsequent development, the present OA does not survive and has become infructuous. The same is accordingly dismissed as having become infructuous. In case the applicant is still aggrieved, he may file a substantive application in that behalf.


(M.L. CHAUHAN)

Member (Judicial)